IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-247 (ND)/2017

IN THE MATTER OF:

M/s. Adacts Digital (P) Limited

.. PETITIONER

Vs.

M/s. Mobigossip Infotech. (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 05.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Siddharth S. Dev, Advocate

Mr. Ujjwal Kumar, Advocate

For the Respondents

: Mr. Kshitij Kumar, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the respondent that reply has been filed on 28th Aug, 2017. However, Ld. Counsel is not able to furnish the diary number on this count.

The Registry is directed to trace out the same and place it on record. Ld. Counsel for the respondent is directed to provide the diary number and date of filing the reply to the Bench Officer on or before the next date of hearing. Further, it is also seen from the application and annexures that the Certificate from the Bankers under Section 9 (3) (c) has not been furnished. A week's time is granted to the petitioner for furnishing the Certificate as well as to meet other compliances as mandated under IBC, 2016 on or before the next date of hearing.

Post the matter on 14.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.9.2017